

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

C/279/2009-DB

[Arising out of Order-in-Appeal No. 03/09 dated 15/01/2009
passed by ,]

M/s. VEEJAY ENGINEERING CO.

VI/549, PERAMBRA PO, KODAKARA,
TRICHUR,

Appellant(s)

VERSUS

**Commissioner of Customs
COCHIN-CUS**

CUSTOM HOUSE, WILLINGDON ISLAND
COCHIN - 682009
KERALA

Respondent(s)

Appearance:

None

For the appellant

**Mr. Rama Holla,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20565 / 2019

Date of Hearing: 22/07/2019

Date of Decision: 22/07/2019

Per : AS PER BENCH

On matter being called, neither the appellant appeared nor is there any adjournment request despite notice having been sent to them well in advance. We also note that the matter has been coming up on Board repeatedly and was being adjourned in the interest of justice. In my view, the appellant is not interest in pursuing the appeal. As the appeal is almost

10 years old, we find no reasons to keep it on record. Accordingly, the appeal is dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **22/07/2019.**)

S.S GARG
JUDICIAL MEMBER

P. ANJANI KUMAR
TECHNICAL MEMBER

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